New Delhi, the 5th December, 2017.

NOTIFICATION

S.O. 3836(E).— In pursuance of the powers conferred under clause (1) of Article 239 of the Constitution, the President hereby directs that the powers and functions of the State Government under the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (18 of 2016) shall, subject to the control of the President and until further orders, be exercised and discharged by the Administrator (whether known as Administrator or Lieutenant Governor) of all the Union territories within their respective jurisdiction of Union territories.

[F. No. U-11030/1/2016- UTL]

New Delhi, the 5th February, 1990.

NOTIFICATION

S.O. 119(E).— In pursuance of clause (1) of Article 239 of the Constitution, the President hereby directs that subject to his control and until further orders, the Administrators of the Union territories of Andaman and Nicobar Islands, Dadra and Nagar Haveli, Daman and Diu, Lakshadweep and Pondicherry (whether known as Administrator or the Lieutenant Governor) shall also exercise the powers and discharge the functions of the State Government under the Administrators—General Act, 1963 (45 of 1963) within their respective Union territories.

[F. No. U-11030/8/89- UTL]

ASHOK NATH, Jt. Secy.

New Delhi, the 25th October, 2001.

NOTIFICATION

S.O. 1062(E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators of all the Union territories shall, subject to the control of the President and until further orders, within their respective territories, exercise the powers, and discharge the functions, of the appropriate Government under sub-section (1) of section 3, sub-section (1) of section 4, clause (e) of sub-section (3) of section 4, sub-section (1) of section 5 only regarding removal of a Member of the Trustee Committee, sub-section (1) of section 6 only regarding filling up of a casual vacancy in the office of a Member of the Trustee Committee, sub-section (2) of section (1) of section 12, sub-section (1) of section 26, provisos to subsection (1) of section 27, sub-section (1) of section 32, section 33, section 34 and section 35 of the Advocates' Welfare Fund Act, 2001 (45 of 2001).

[F. No. U-11030/2/2001- UTL]

P.K. JALALI, Jt. Secy.

New Delhi, the 19th April, 2016.

NOTIFICATION

S.O. 1467(E).— In pursuance of the powers conferred under clause (1) of Article 239 of the Constitution, the President hereby directs that powers and functions of the State Government under sub-section (1) of Section 6 of the Anand Marriage Act, 1909 (7 of 1909) shall, subject to the control of the President and until further orders, be exercised and discharged by the Administrator of all the Union territories within their respective Union territories.

[F.NO. U-11030/05/2015-UTL] HITESH KUMARS. MAKWANA, Jt. Secy.

New Delhi, the 21st June, 1969.

NOTIFICATION

S.O. 2566.— In pursuance of clause (1) of article 239 of the Constitution, read with sub-paragraph (2) of paragraph 18 of the Sixth Schedule thereto, and in supersession of the notifications of the Government of India in the Ministry of Home Affairs No. G.S.R. 1310 dated the 1st October, 1963 and No. S.O. 3061 dated the 19th October, 1963, the President hereby directs that, subject to his control and until further orders, the powers and functions of the Central Government under the provisions of the Arms Act, 1959 (54 of 1959), the * Arms Rules, 1962 and the notifications, as are specified in column 1 of the Schedule hereto annexed, shall also be exercised and discharge by the Administrators of all Union territories (whether known as Lieutenant Governor, Chief Commissioner or Administrator), in relation to their respective Union territories, and by the Governor of Assam, in relation to the tribal areas specified in Part B of the Table appended to paragraph 20 of the Sixth Schedule to the Constitution, subject to the general conditions hereinafter specified and to other conditions mentioned against such provisions in column 2 of the Schedule.

General Conditions

- (1) The Administrators and the Governor of Assam shall observe the policies and instructions laid down by the Central Government and shall not enunciate new policies or issue instructions which are inconsistent with those of the Central Government without prior consent of that Government.
- (2) Notwithstanding the direction contained in this notification, the Central Government may itself exercise and discharge any or all of the powers and functions under the provisions specified in the Schedule.

^{*} Note: Superseded by the Arms Rules, 2016.

SCHEDULE

Provisions of the Act, Rules or notifications.

Special conditions, if any, subject to which the powers or functions may be exercised or discharged.

1

I. The Arms Act, 1959:

Sections:

2(4), 4, 10(2), 13(3) (a) (ii), 17(9), 19(1), 22(2), 23, 24, 34

42(1), 45(b)(i) and 45(b) (iii)

II. The Arms Rules, 1962:

(i) Rules
2(a), 2(f) (iii), 11,
26, 27, 42(1), 43(3),

48(1)

Sanction is to be accorded in consultation with the local customs authorities.

2

The entrustment under this rule is of the following power only, namely, by general or special order to remit or reduce the fee payable in respect of the grant or renewal of any licence –

- (a) for the transport or possession of sulphur in reasonable quantities proved to the satisfaction of the Administrator/Governor to required in good faith for medicinal, agricultural, manufacturing industrial or purposes other than the manufacture of ammunition; or
- (b) under rule 28 to any person for the import of any arms or ammunition in reasonable quantities proved the to satisfaction of the authority granting the licence to be required in good faith for the protection of persons and property.

(ii) Schedules -

II. Item Nos. 2, 3(g) and 21

III. Licence Forms

II. Condition 3

III. Conditions 4, 7 and 10

III-A. Condition 3

IV. Conditions 5 and 6

V. Conditions 6 and 7

VI. Conditions 4 and 7

VII. Condition 5 -Nil-

VIII. Condition 5

IX. Conditions 2,3,8,11,12 (Proviso)

X. Conditions 4 and 5

XI. Conditions 2,3,7,10 and 11 -Nil-(Proviso)

XII. Conditions 2,3,6,9 &10 (Proviso)

XIII Conditions 2,3,6,9 & 10 (Proviso)

XIV. Conditions 3 and 8

XV. Condition 3(a) (ii)

(iii) Notifications-

(5) No. 15/13/59(V) PIV, dated 13-07-1962. (GSR 991, published in the Gazette of India, Part II, Section 3(i), dated 28-07-1962)

Proviso (b) and (b) (ii) -Nil-

Schedule I -Nil-

Column 4 of entry 3 (b) Column 4 of entry 4 Column 1 of entry 6

Schedule II

Entry 1-clauses (3) -Nil-[proviso in Cols. (2), (4), (5),

(9)(a),

9(b), 12(b) 13(a) and 13(b)

Entry 2-Proviso in Col 2.

Entry 3-Proviso in Col 2.

(II) No. 15/113/59 (VI), P. (IV), dated 13-07-1962 [G.S.R. 993, published in the Gazette of India, Part-II, Section 3 (i) dated 28-07- 1962]

Table - entry 5

New Delhi, the 25th July, 1980.

NOTIFICATION

S.O. 2093.— In pursuance of clause (1) of article 239 of the Constitution, and in partial modification of the notification of the Government of India in Ministry of Home Affairs No. S.O. 2567, dated the 21st June, 1969, the President hereby directs that, subject to his control and until further orders, the Administrator of **every Union territory**, shall, in relation to the Union territory concerned, exercise the powers and discharge the functions of the State Government under Item No. 16(b) of the Schedule II of the *Arms Rules, 1962.

[No. U-11030/1/80-UTL]

(V.V. NARANJE)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

* Note: Superseded by the Arms Rules, 2016.

GOVERNMENT OF INDIA MINISTRY OF LABOUR, EMPLOYMENT & REHABILITATION

New Delhi, the 1st February, 1967.

NOTIFICATION

S.O. 496.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators (whether known as Lieutenant Governor or Chief Commissioner or Administrator) of the Union territories of Delhi, Himachal Pradesh, Manipur, Tripura, Andaman and Nicobar Islands, Laccadive, Minicoy and Aminidivi Islands: Dadra and Nagar Haveli, Goa, Daman and Diu, Pondicherry and Chandigarh, shall, subject to the control of the President, exercise the powers and discharge the functions of the State Government under the Beedi and Cigar Workers (Conditions of Employment) Act, 1966 (32 of 1966), within their respective jurisdictions.

[No. 9/1/67-Fac.I]

VIDYA PRAKASH, Deputy Secretary.

New Delhi, the 26th March, 1976.

NOTIFICATION

S.O. 1299.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators of all Union territories (whether known as Lieutenant Governors, Chief Commissioners or Administrators) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under sections 10, sub-section (1), and clause (d) of sub-section (2), of section 13 and sub-section (1) of section 21 of the Bonded Labour System (Abolition) Act, 1976 (19 of 1976), within their respective Union territories.

[No. U-11030/5/75-UTL]

(H.C. BAKSHI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

New Delhi, the 14th July, 2000.

NOTIFICATION

S.O. 668(E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrator of every Union territory (whether called an Administrator or a Lieutenant Governor or a Chief Commissioner) shall, subject to the control of the President and until further orders, also exercise the powers ad discharge the functions of Appropriate Government, State Government and Government under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 (27 of 1996), within his territorial jurisdiction.

[F. No. U-11030/1/2000- UTL]

P.K. JALALI, Jt. Secy.

New Delhi, the 14th July, 2000.

NOTIFICATION

S.O. 669(E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators of all the Union territories (whether known as the Administrator, the Lieutenant Governor or the Chief Commissioner) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under the provisions of the Building and Other Construction Workers' Welfare Cess Act, 1996 (28 of 1996) within their respective Union territories.

[File. No. U-11030/2/2000- UTL]

P.K. JALALI, Jt. Secy.

New Delhi, the 5th December, 1995.

NOTIFICATION

S.O. 957 (E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrator (whether called a Lieutenant-Governor or a Chief Commissioner or an Administrator) of the Union territories of the Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Daman and Diu, the National Capital territory of Delhi, Lakshadweep and Pondicherry shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the Central Government and the State Government under sub-section (1) of section 11 and sections 19 and 19 of the Cable Television Networks (Regulation) Act, 1995 (7 of 1995), in relation to the respective Union .

[F. No. U-11030/2/95- UTL]

R.R. SHAH, Jt. Secy.

New Delhi, the 1st April, 1967.

NOTIFICATION

S.O. 1141.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators of the Union territories of Delhi, Himachal Pradesh, Manipur and **Pondicherry** shall subject to the control of the President and until further orders, exercise the powers of the State Government under sub-section (3), sub-section (4) and sub-section (5) of section 13 of the **Central Sales Tax Act, 1956** (74 of 1956) within their respective Union territories.

[No. F.2/1/67-UTL]

P.N. VASUDEVAN, Deputy Secretary.

New Delhi, the 24th November, 1983.

NOTIFICATION

S.O. 1081(E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrator of every Union territory (whether known as Administrator, Lieutenant Governor or Chief Commissioner) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under the Child Labour (Prohibition and Regulation) Act, 1986 (61 of 1986) within that Union territory.

[No. U-11030/2/88-UTL]

ASHOK NATH, Jt. Secy.

New Delhi, the 13th August, 2012.

NOTIFICATION

S.O. 1833(E).— In exercise of the powers conferred under clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators of Union territories (whether known as Administrators or Lieutenant Governor) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under Section 357A of the Code of Criminal Procedure, 1973 (2 of 1974) within their respective Union territories.

[F.No. U-15039/64/2010-Plg/UTL]

K. K. PATHAK, Jt. Secy.

New Delhi, the 23rd October, 1967.

NOTIFICATION

S.O. 3986.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Lieutenant Governors of the Union territories of Goa, Daman, and Diu and Pondicherry shall, subject to the control of the President and until further orders, exercise the powers and discharge the functions of the appropriate Government under section 401 of the Code of *Criminal Procedure, 1898 (5 of 1898), within their respective territorial jurisdictions, except in respect of-

- (a) cases involving the sentence of death where such sentence has not been commuted;
- (b) cases where the sentence is for an offence against any law relating to any of the matters enumerated in List I in the Seventh Schedule to the Constitution;
- (c) cases where the order referred to in sub-section (4A) of section 401 of the said Code is passed under any law relating to any of the matters enumerated in List I in the Seventh Schedule to the Constitution.

[No. F.2/6/67-UTL]

(P.N. Vasudevan)

Deputy Secretary to the Govt. of India.

^{*} Note: Repealed by the Code of Criminal Procedure, 1973 (No. 2 of 1974).

New Delhi, the 20th March, 1974.

NOTIFICATION

S.O.188(E)—. In pursuance of clause (1) of article 239 of the Constitution and in supersession of all previous orders on the subject, the President hereby directs that the Administrators of all Union territories other than Arunachal Pradesh and Mizoram (whether known as Administrator, Chief Commissioner or Lieutenant-Governor) shall, subject to the control of the President and until further orders, exercise the powers and discharge the functions under the Code of Criminal Procedure, 1973 (2 of 1974 as mentioned in the Schedule hereto annexed, subject to the condition that the Central Government may itself exercise all or any of those powers and discharge all or any of those functions, should it deem necessary so to do.

2. This notification shall have effect from the 1st April, 1974

SCHEDULE

Powers/functions

- (1) All powers and functions of the State Government except those conferred by sections 8 and 477;
- (2) (a) the powers and functions of the Central Government under sub-section (1) of section 197 and sub-section (4) of section 199, in respect of persons employed in connection with the affairs of the concerned Union territory;
 - (b) the power of the Central Government under item (i) of the provision to section 321 to permit the Public Prosecutor to withdraw from a prosecution, where the offence is against a law relating to matter enumerated in List II or List III in the Seventh Schedule to the Constitution; and
- (3) the powers and functions of the appropriate Government under section 432 except in respect of—
 - (a) cases, where the sentence is the sentence of death and has not been commuted;

- (b) cases where the sentence is for an offence against any law relating to any of the matters enumerated in List I in the Seventh Schedule to the Constitution; and
- (c) cases where the order referred to in sub-section (6) of section 432 is passed under any law relating to any of the matters enumerated in List I in the Seventh Schedule to the Constitution.

[No. U-11011/2/74-UTL-(i)]

1 2

TABLE (2)

Court of Session or Sessions District Magistrates
Judge or Chief Judicial
Magistrate

Magistrate or Magistrate of The first class or Judicial Magistrate of the first class **Executive Magistrate**

(ii) the functions mentioned in clause (a) of subsection (4) shall be exercisable by an Executive Magistrate".

Section 5 Sections 20 to 23 (both inclusive) Chapter V

> So much of this Chapter as applies to the arrest of any person belonging to one or more categories of persons specified in section 109 or 110.

Section 373

New Delhi, the 20th August, 1966.

NOTIFICATION

S.O. 2524.— In pursuance of clause (1) of article 239 of the Constitution, and in supersession of the notification of the Government of India in the Ministry of Home Affairs No. S.O. 1909 dated the 30th May, 1964, the President hereby directs that the Administrator of **every Union territory** (whether known as Chief Commissioner, Lieutenant Governor or Administrator) shall, subject to the control of the President and until further orders, exercise the powers, and discharge the functions, of a State Government under the **Commissions of Inquiry Act, 1952** (60 of 1952) within that Union territory.

[No. F.2/4/66-UTL]

P.N. VASUDEVAN, Deputy Secretary.

New Delhi, the 7th August, 2013

NOTIFICATION

S.O. 2478(E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators of Union territories of Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Daman and Diu, Lakshadweep and **Puducherry** (whether known as Lieutenant Governor or Administrator) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under the **Commissions for Protection of Child Rights Act, 2005** (4 of 2006) within their respective Union territories.

[F.No. U-11030/1/2007-UTL]

K.K PATHAK, Jt.Secy.

New Delhi, the 14th August, 1989.

NOTIFICATION

S.O. 643 (E).— In exercise of powers conferred by clause (1) of article 239 of the Constitution, the President hereby directs that the subject to the control of the President until further orders, the Administrator of all the union territories (whether known as Lieutenant Governor, Chief Commissioner or Administrator) in relation to their respective union territories, shall also exercise the powers and discharge the functions of the State Governments under the Commission of Sati (Prevention) Act, 1987 (3 of 1988) and Rules made thereunder.

[No. U-11030/3/88-UTL]

ASHOK NATH, Jt. Secy.

GOVERNMENT OF INDIA MINISTRY OF FOOD & CIVIL SUPPLIES

New Delhi, the 15th May, 1987.

NOTIFICATION

S.O. No. 496(E). — In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators (Whether known as Lieutenant Governors, Chief Commissioners or Administrator) of the Union territories of Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Delhi, Goa, Daman and Diu, Lakshadweep and **Pondicherry** shall, subject to the control of the President and until further orders, exercise the powers and discharge the functions of the State Government under the * **Consumer Protection Act, 1986** (68 of 1986).

Sd/-(B.K. Sinha) Joint Secretary to the Government of India.

[F. No. 9/37/87- CPU]

* Note: Repealed by the Consumer Protection Act, 2019.

New Delhi, the 30th March, 1971.

NOTIFICATION

S.O. 1523.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators of all Union territories (whether known as Lieutenant Governor, Chief Commissioner or Administrator) of the Union territories of Delhi, Manipur, Tripura, the Andaman and Nicobar Islands, the Laccadive Minicoy and Amindivi Islands, Dadra and Nagar Haveli, Goa, Daman and Diu, Pondicherry and Chandigarh, shall, subject to the control of the President and until further orders, exercise the powers and discharge the functions of the State Government under the Contract Labour (Regulation and Abolition) Act, 1970 (37 of 1970), within their respective Union territories.

[No. F.2/2/71-UTL]

(M.H. SACHDEVA)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

New Delhi, the 4th December, 1971.

NOTIFICATION

S.O. 244.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrator of every Union territory (whether known as Administrators, Chief Commissioner or Lieutenant Governor) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under section 6 of the Criminal and Election Laws Amendment Act, 1969 (35 of 1969), within that Union territory.

[No. F.2/3/71-UTL]

(M.H. SACHDEVA)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

New Delhi, the 7th February, 1967.

NOTIFICATION

S.O. 531.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Lieutenant Governor of the Union territory of Pondicherry shall, subject to the control of the President and until further orders, exercise the powers and discharge the functions of a State Government under the provisions of the Criminal Law Amendment Act, 1932 (23 of 1932), in that Union territory.

[No. F.8/3/67-UTL]

P.N. VASUDEVAN, Deputy Secretary.

New Delhi, the 21st August, 1985.

NOTIFICATION

S.O. 616 (E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrator of every Union territory (whether known as Administrator Lieutenant Governor or Chief Commissioner) shall, subject to the control of the President and until further orders, exercise the powers and discharge the functions of the State Government under the Dangerous Machines (Regulation) Act, 1983 (35 of 1983).

[No. U-11030/1/85-UTL]

H.V. GOSWAMI, Jt. Secy.

New Delhi, the 11th June, 1976.

NOTIFICATION

S.O. 2140.— In exercise of the powers conferred by sub-section (2) of section 4 of the Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Act, 1972 (18 of 1972), the Central Government hereby specifies the Administrator (whether known as Lieutenant Governor, Chief Commissioner or Administrator) of every Union territory as an authority to exercise the power conferred on the Central Government by sub-section (1) of section 4 of the said Act in cases where the said Administrator or any officer subordinate to the said Administrator is the appointing authority in relation to persons against whom a departmental inquiry is being held.

[No. U-11030/3/76-UTL]

(H.C. BAKSHI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

New Delhi, the 17thSeptember, 1998.

NOTIFICATION

S.O. 826(E).— In pursuance of clause (1) of Article 239 of the **Constitution**, the President hereby direct that the Administrator of **every Union territory** (whether known as the Administrator, the Lieutenant-Governor or the Chief Commissioner) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under the **Dowry Prohibition Act**, **1961** (28 of 1961).

[F. No. U-11030/3/98- UTL]

P.K. JALALI, Jt. Secy.

New Delhi, the 25th September, 1985.

NOTIFICATION

S.O. 689(E).— In pursuance of clause (1) of article 239 of the Constitution and in supersession of all previous notifications of the subject, the President hereby directs that subject to his control and until further orders, the Administrator of every Union territory (whether known as Administrator, Lieutenant Governor Chief Commissioner) shall, in relation to the Union territory concerned, also exercise all the powers and discharge functions of the State Government under the Drugs and Cosmetics Act, 1940 (23 of 1940).

[No. U-11030/4/84- UTL]

H.H. GOSWAMI, Jt. Secy.

New Delhi, the 12th January, 2005.

NOTIFICATION

S.O. 47(E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Lieutenant-Governor of the **Union territory of Pondicherry**, shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under the provisions of the **Electricity Act, 2003** (36 of 2003), except section 82 and 83, within the Union territory of Pondicherry.

K.S. SUGATHAN, Joint Secretary to Government of India. (F.No. U-11030/2/2003-UTL)

New Delhi, the 19th August, 1998.

NOTIFICATION

S.O. 707(E).— In pursuance of clause (1) of Article 239 of the Constitution, the President hereby directs that the Administrators of all Union territories (whether known as Lieutenant Governor, Chief Commissioner of Administrator), shall subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under the provisions of the * Electricity Regulatory Commissions Act, 1998 (14 of 1998), within their respective Union territories.

[F. No. U-11030/1/98- UTL]

P.K. JALALI, Jt. Secy.

Note:* Repealed by the Electricity Act, 2003.

New Delhi, the 24th April, 2006.

NOTIFICATION

S.O. 593(E).— In pursuance of clause (1) of Article 239 of the Constitution, the President hereby directs that the Administrators of **all the Union territories** shall, subject to the control of the President and until further orders, within their respective territories, exercise the powers and discharge the functions of the State Government under the provisions of the **Energy Conservation Act, 2001** (52 of 2001).

[F. No. U-11030/1/2005- UTL]

K.S. SUGATHAN, Jt. Secy.

New Delhi, the 10th September, 1992.

NOTIFICATION

S.O. 667 (E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that subject to his control and until further orders, the Administrators (whether known as Lieutenant Governor, Chief Commissioner or Administrator) of the Union territories of the Andaman & Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Daman and Diu, the National Capital territory of Delhi, Lakshadweep and Pondicherry shall, in relation to the Union territory concerned, also exercise the powers and discharge the functions of the Central Government under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986).

[F. No. U-11030/1/91- UTL]

S. DUTTA, Jt. Secy.

New Delhi, the 22nd April, 1976.

NOTIFICATION

S.O. 1569.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators of all Union territories (whether known as Lieutenant Governors, Chief Commissioners or Administrators) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions exerciseable or dischargeable by a State Government as the appropriate Government under sections 6,7 and 9, sub-section (2) of section 12 and section 16 of the Equal Remuneration Act, 1976 (25 of 1976), within their respective Union territories.

[No. U-11030/2/76-UTL]

(H.C. BAKSHI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

New Delhi, the 7thJanuary, 1982.

NOTIFICATION

S.O. 11(E).— In pursuance of clause (1) of article 239 of the

Constitution the President hereby directs that the Administrator of every Union

territory (whether known as Administrator, Chief Commissioner or Lieutenant

Governor) shall, subject to the control of the President and until further orders,

exercise the powers of the Central Government under Section 3, Section 8 or

Section 9 of the * Essential Services Maintenance Act, 1981 (40 of 1981) in

relation to:--

i. Any service in, or connection with the working of, any system of

public conservancy, sanitation or water supply, hospitals or

dispensaries in the Union territory;

ii. Any service in any establishment or undertaking dealing with the

production, supply or distribution of power in the Union territory;

iii. Any service in connection with the affairs of the Union territory.

[No. U-11030/2/81-UTL]

(R.V.PILLAI)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA.

Note:* Act not in force.

37

GOVERNMENT OF INDIA

MINISTRY OF HOME AFFAIRS

New Delhi, the 14th March, 1984.

NOTIFICATION

S.O. No. 161 (E).— In pursuance of clause (1) of article 239 of the

Constitution, the President hereby directs that the Administrator of every Union

territory (whether known as Administrator, Chief Commissioner or Lieutenant

Governor) shall, subject to the control of the President and until further orders,

exercise the powers of the State Government under * section 11, of the Essential

Services Maintenance Act, 1981 (40 of 1981) within their respective Union

territories.

[No. U-11030/1/84-UTL]

(R.V. PILLAI)

JOINT SECRETARY TO THE GOVT. OF INDIA.

Note:* Act not in force.

New Delhi, the 18th March, 1968.

NOTIFICATION

S.O. 1009.— In pursuance of clause (1) of article 239 of the Constitution, and in supersession of the notification of the Government of India in the Ministry of Home Affairs No. S.R.O. 1531 dated the 14th May, 1957, the President hereby directs that the Administrator of **every Union territory** (whether known as Administrator, Chief Commissioner or Lieutenant Governor) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the Central Government under **section 7 of the Explosive Substances Act, 1908** (6 of 1908), within that Union territory.

[No. F.2/5/68-UTL]

(P.N. Kaul)

Deputy Secretary to the Government of India.

New Delhi, the 4th February, 1987.

NOTIFICATION

S.O. 52 (E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Lieutenant Governors of the Union territories of Pondicherry and the Andaman and Nicobar Islands shall, subject to control of the President and until further orders, exercise the powers and discharge the functions of the State Government under the Family Courts Act, 1984 (66 of 1984), within their respective Union territories.

[No. U-11030/2/86-UTL]

ASHOK NATH, Jt. Secy.

New Delhi, the 2nd December, 1964.

NOTIFICATION

S.O. 4178.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Lieutenant Governors of Pondicherry and Goa, Daman and Diu and the Administrator of Dadra and Nagar Haveli, shall, subject the control of the President and until further Administrators of the Union territories of Delhi, Himachal Pradesh, Manipur and Pondicherry shall subject to the control of the President and until further order, of the State Government conferred by on under the Income Tax Act, 1961 (4 of 1961), within their respective Union territories.

New Delhi, the 12th May, 1988.

NOTIFICATION

S.O. 477 (E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that, subject to his control and further orders, the powers and functions of the State Government under section 5 (1) of the **Indecent Representation of Women (Prohibition) Act, 1986** (60 of 1986) shall also be exercised and discharged by the Administrator of **every Union territory** (whether known as the Administrator, Chief Commissioner or the Lieutenant Governor) within the respective Union territories.

[F. No. U-11030/2/87- UTL]

ASHOK NATH, Jt. Secy.

New Delhi, the 25th October, 2013.

NOTIFICATION

S.O. 3935(E).— In exercise of the powers conferred under clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators of Union territories (whether known as Administrator of Lieutenant Governor) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under the Information Technology Act, 2000 (21 of 2000) within their respective Union territories.

[F.NO. U-11030/14/2012-UTL] I.S. CHAHAL, Jt. Secy.

New Delhi, the 23rd September, 1999.

NOTIFICATION

S.O. 780(E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrator of every Union territory (whether known as the Administrator, the Lieutenant Governor or the Chief Commissioner) shall, subject to the control of the President and until further orders, also exercise the powers ad discharge the functions of State Government under the * Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Act, 1993 (32 of 1993) within his territorial jurisdiction.

[F. No. U-11030/2/99- UTL]

P.K. JALALI, Jt. Secy.

Note: * Repealed by the Micro, Small and Medium Enterprises Development Act, 2006 (No.27 of 2006).

New Delhi, the 28thJuly, 1987.

NOTIFICATION

S.O.746(E). — In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators (whether known as Lieutenant Governor, Chief Commissioner or Administrator) of the Union territories of Delhi, the Andaman and Nicobar Islands, Lakshadweep, Dadra and Nagar Haveli, Daman and Diu, Pondicherry and Chandigarh, shall, subject to the control of the President and until further orders, exercise the powers and discharge the functions of the State Government under the * Juvenile Justice Act, 1986 (53 of 1986) within their respective Union territories.

[No. U-11030/4/87- UTL]

(ASHOK NATH)
JOINT SECRETARY TO THE GOVT. OF INDIA.

Note:* Repealed by the Juvenile Justice (Care and Protection of Children)

Act, 2000.

New Delhi, the 14th August, 1989.

NOTIFICATION

S.O. 642(E).— In pursuance of clause (1) of article 239 of the Constitution and in supersession of all previous notifications relating to the exercise of powers and functions under the * Land Acquisition Act, 1894 (1 of 1894) by the administrators of various Union territories, except as respects things done or omitted to be done before such supersession, the President hereby directs that subject to his control and until further orders, the powers and functions of the appropriate Government in relation to a Union territory shall also be exercised and discharged by the administrator of such Union territory (whether known as Administrator, Chief Commissioner or Lieutenant Governor) within the respective Union territory under,--

- (i) the Land Acquisition Act, 1894 (1 of 1894) except the functions exercisable by the Central Government under the proviso to sub-section (1) of section 55 of the said Act; and
- (ii) the Land Acquisition (Companies) Rules, 1963.

[No. U-11030/1/89- UTL]

ASHOK NATH, Jt. Secy.

Note:* Repealed by the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

New Delhi, the 9th February, 1968.

NOTIFICATION

S.O. 584.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that, notwithstanding anything contained in paragraph 3 of the Land Improvement Loans and Agriculturists' Loans (Application to the State of Pondicherry) Order, 1956, the Lieutenant Governor of the Union territory of Pondicherry shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Governments under the Land Improvement Loans Act, 1883 (19 of 1883) and Agriculturists' Loans Act, 1884 (12 of 1884) and the rules made thereunder, within that Union territory.

[No. F.2/1/68-UTL]

(P.N. Kaul)

Deputy Secretary to the Govt. of India.

New Delhi, the 26th May, 1998.

NOTIFICATION

S.O. 457(E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrator (whether known as Administrator or Lieutenant Governor) of **a Union territory** shall, subject to the control of the President and until further orders, exercise the powers and discharge the functions of a State Government under the provisions of the **Lotteries** (**Regulation**) **Ordinance**, **1998** (Ord. 6 of 1998), within that Union territory.

[F. No. U-11030/1/97-UTL]

New Delhi, the 24th June, 1967.

NOTIFICATION

S.O. 2147.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Lieutenant Governors of the Union territories of Goa, Daman and Diu and Pondicherry and the Union territories Commissioner of the Union territory of Chandigarh shall, subject to the control of the President and until further orders, exercise the powers of the collecting Government clause (d) of section 2 (namely, to empower any person to exercise all or any of the powers of an excise officer), and under section 4 (namely, to grant, in the circumstances stated therein, rebate of duty), of the Medicinal and Toilet Preparations Act (Excise Duties) Act, 1955 (16 of 1955), within the respective Union territories.

[No. F.2/4/67-UTL]

P.N. VASUDEVAN, Deputy Secretary.

New Delhi, the 8th November 1985.

NOTIFICATION

S.O. 818(E). — In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that, subject to his control and until further orders, the Administration of **every Union territory** (whether known as the Administrator, Lieutenant-Governor or Chief Commissioner) shall in relation to the Union territory concerned, exercise the powers and discharge functions of the 'State Government' under the **Narcotic Drugs and Psychotropic Substances Act, 1985** (61 of 1985).

(H.V. GOSWAMI) JOINT SECY. TO THE GOVT. OF INDIA.

New Delhi, the 24th April, 2008.

NOTIFICATION

S.O. 934(E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrator of every Union territory (whether known as Lieutenant Governor or Administrator) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under the **National Rural Employment Guarantee Act, 2005** (No. 42 of 2005) within the respective Union territory.

[F. No. U-11018/3/2008- UTL]

B. BHAMATHI, Jt. Secy.

New Delhi, the 28th June, 1973.

NOTIFICATION

S.O. 358(E).— In pursuance of clause (1) of article 239 of the Constitution, and in supersession of the notifications of the Government of India in the Ministry of Home Affairs No. S.R.O. 4095, dated the 17th December, 1957 and S.O. 3113, dated the 19th August, 1972, the President hereby directs that the Administrators of the Union territories of Andaman and Nicobar Islands, Arunachal Pradesh, Chandigarh, Dadra and Nagar Haveli, Delhi, Goa, Daman and Diu, Laccadive, Minicoy and Amindivi Islands, Mizoram and Pondicherry (whether known as Lieutenant Governor, Chief Commissioner or Administrator) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the Central Government under the Explanation to section 25 of the Negotiable Instruments Act, 1881 (26 of 1881) within their respective Union territories.

[No. U-11030/2/73-UTL]

(M.K. Nair)

Joint Secretary to the Government of India.

New Delhi, the 27th March, 1968.

NOTIFICATION

S.O. 1229.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that, subject to his control and until further orders, the powers and functions of the State Government under the **Indian Nursing Council Act, 1947** (48 of 1947) and the rules made thereunder shall also be exercised and discharged by the Administrator of **every Union territory** (whether known as the Administrator, Chief Commissioner or Lieutenant Governor) within his jurisdiction.

[No. F.2/6/68-UTL]

(P.N. Kaul)

Deputy Secretary to the Government of India.

New Delhi, the 14th October, 1980.

NOTIFICATION

S.O. 2919.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that, subject to his control and until further orders, the Administrator of **every Union territory**, shall, in relation to the Union territory concerned, exercise the powers and discharge the functions of the State Government under the provisions of **clause (b) of sub-section (2) of section 3 of the Oaths Act, 1969 (44 of 1969).**

[No. U-11030/2/80-UTL]

(SUDESH KUMAR)
DESK OFFICER.

New Delhi, the 24th July, 1967.

NOTIFICATION

S.O. 2480.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators of the Union territories of the Andaman and Nicobar Islands, Arunachal Pradesh, Chandigarh, Dadra and Nagar Haveli, Delhi, Goa, Daman and Diu, the Laccadive, Minicoy and Amindivi Islands, Mizoram and Pondicherry (whether known as Lieutenant-Governor, Chie Commissioner or Administrator) shall, subject to the control of the President and until further orders, also discharge the functions of the Central Government under sub-clauses (c) and (d) of clause (8) of section 2 of the Official Secrets Act, 1923 (19 of 1923) within their respective Union territories.

M. R. SACHDEVA,
Under Secretary to the Government of India.

New Delhi, the 28th October, 1972.

NOTIFICATION

S.O. 3619.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators (whether known as Lieutenant Governor or Chief Commissioner or Administrator) of the Union territories of Delhi, Arunachal Pradesh, Andaman and Nicobar Islands, Laccadive, Minicoy and Amindivi Islands, Dadra and Nagar Haveli, Goa, Daman and Diu, Mizoram. Pondicherry and Chandigarh shall, subject to the control of the President and until further orders exercise the powers and discharge the functions of the State Government as appropriate Government under the Payment of Gratuity Act, 1972 (39 of 1972) within their respective Union territories.

[No. F. 2/9/97- UTL]

(M.R. SACHEDEVA)
UNDER SECRETARY TO GOVERNMENT OF INDIA.

New Delhi, the 5th December, 1997.

NOTIFICATION

S.O. 824(E).— In pursuance of clause (1) of Article 239 of the Constitution, the President hereby directs that the Administrator of every Union territory (whether known as the Administrator, the Lieutenant Governor or the Chief Commissioner) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of State Government under the * Persons with Disabilities (Equal Opportunities, Protection Rights and Full Participation) Act, 1995 (1 of 1996).

[F. No. U-11030/3/96- UTL]

P.K. JALALI, Jt. Secy.

* Note: Repealed by the Rights of Persons with Disabilities Act, 2016.

New Delhi, the 14th February, 1989.

NOTIFICATION

S.O. 125 (B).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that subject to his control and until further orders, the Administrator of **every Union territory** (whether known as Administrator, Lieutenant Governor or Chief Commissioner) shall, in relation to the Union territory concerned, also exercise all the powers and discharge functions of the State Government under the **Prevention of Corruption Act, 1988** (No. 49 of 1988).

[No. U-11030/4/88-UTL]

ASHOK NATH, Jt. Secy.

New Delhi, the 1st April, 1967.

NOTIFICATION

S.O. 1279.— In pursuance of clause (1) of article 239 of the Constitution, and in supersession of the notifications of the Government of India in the Ministry of Food and Agriculture (Department of Agriculture) S.O. No. 671 and 570 dated the 10th February, 1965 and 9th February, 1966, respectively, the President hereby directs that, subject to his control and until further orders, the powers and functions of the State Government under the **Prevention of Cruelty to Animals Act, 1960** (59 of 1960) and the rules made thereunder shall also be exercised and discharged by the Administrator of **every Union territory** within his jurisdiction.

[No. F.2/2/67-UTL]

P.N. VASUDEVAN, Deputy Secretary.

New Delhi, the 18th April, 1979.

NOTIFICATION

S.O. 1433.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that, subject to his control and until further orders, the Administrator of every union territory (whether known as the Administrator, Lieutenant Governor or Chief Commissioner) shall, in relation to the Union territory concerned, also exercise the powers and discharge the functions of the State Government under the Prize Chits and Money Circulation Scheme (Banning) Act, 1978 (43 of 1978).

[No. U-11030/1/79-UTL]

(P.S. MEHTA)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

New Delhi, the 20th September, 1958.

NOTIFICATION

In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that, subject to his control, the Chief Commissioner or the Lt. Governor or the Administrator of a Union territory shall, in relation to the **Union territory concerned**, exercise the powers and discharge the functions of the 'State Government' under the **Probation of Offenders Act, 1958** (No. 20 of 1958).

Sd/- C.P.S. Menon

Deputy Secretary to the Government of India.

New Delhi, the 30th May, 2008.

NOTIFICATION

S.O. 1274(E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that, subject to the control of the President and until further orders, the Administrator of **every Union territory** (whether known as Lieutenant Governor or Administrator) in relation to their respective Union territories shall also exercise the powers and discharge the functions of the State Government under the **Prohibition of Child Marriage Act**, 2006 (6 of 2007) and the rules made thereunder.

[F. No. 11018/3/2008- UTL]

B. BHAMATHI, Jt. Secy.

New Delhi, the 20th February, 1990.

NOTIFICATION

S.O. 157(E).— In pursuance of powers conferred under clause (1) of article 239 of the Constitution, the President hereby directs that Administrators of various Union territories (whether known as Lieutenant Governor, Administrator or Chief Commissioner), shall also exercise powers and discharge functions of State Government under the Protection of Civil Rights Act, 1955 (No. 22 of 1955) and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (No.33 of 1989), within their respective territories.

[No. U-11030/4/89- UTL]

ASHOK NATH, Jt. Secy.

New Delhi, the 26th October, 2007.

NOTIFICATION

S.O. 1838(E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrator of **every Union territory** (whether known as Lieutenant Governor or Administrator), shall subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under the **Protection of Women from Domestic Violence Act, 2005** (No. 43 of 2005) within that Union territory.

[F. No. U-11030/2/2007- UTL]

B.A. COUNTINHO, Jt. Secy.

New Delhi, the 24th February, 1977.

NOTIFICATION

S.O. 735.— In pursuance of clause (1) of article 239 of the Constitution, and in supersession of the notification of the Government of India in the Ministry of Home Affairs No. S.O. 64, dated the 21st December, 1976, the President hereby directs that the Administrators of **all Union territories** (whether known as Lieutenant Governor, Chief Commissioner or Administrator), shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the Central Government under section 3 of the **Public Premises** (**Eviction of Unauthorised Occupants) Act, 1971** (40 of 1971), within their respective Union territories.

[No. U-11030/5/76-UTL]

(H.C. BAKSHI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

New Delhi, the 12th June, 1985.

NOTIFICATION

S.O. 460 (E).— In pursuance of clause (1) of article 239 of the Constitution of India, the President hereby directs that, subject to his control and until further orders, the Administrator of **every Union territory** (whether known as the Administrator, Lieutenant-Governor or Chief Commissioner) shall, in relation to the Union territory concerned, also exercise the powers and discharge the functions of the State Government under **section 45T and the proviso to sub-section (1) of section 58E of the Reserve Bank of India Act, 1934** (2 of 1934).

[No. U-11030/3/84-UTL]

H.V. GOSWAMI, Jt. Secy.

GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE

NOTIFICATION

G.S.R. 436(E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators of a Union territory appointed under the said clause shall, in relation to that Union territory, exercise the power conferred on the Central Govt. by section 4,5,8,9,10,12,15 and 18 of the * Rice Milling Industry (Regulation) Act, 1958 (21 of 1958) subject to the condition that before making an order under the said section 18 of the said Administrator shall obtain the prior concurrence of the Central Government.

(No. 209(J&K) (1)/99/69-PY II)

Note: * Repealed by the Rice-Milling Industry (Regulation) Repeal Act, 1997.

New Delhi, the 12th December, 2017.

NOTIFICATION

S.O.3870(E).— In pursuance of the powers conferred under clause (1) of article 239 of the Constitution, the President hereby directs that powers and functions of the State Government under the Rights of Persons with Disabilities Act, 2016 (49 of 2016) shall, subject to the control of the President and until further orders, be exercised and discharged by the Administrators of all the Union territories (whether known as Lieutenant Governor or Administrator) within their respective jurisdiction of Union territories.

[F.No.U-11030/1/2017-UTL]

New Delhi, the 17th November, 2014.

NOTIFICATION

S.O. 2932(E) .—In pursuance of the powers conferred under clause (1) of article 239 of the Constitution, the President hereby directs that powers and functions of the appropriate Government under Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 (14 of 2013), shall be discharged in relation to the Union territories of Andaman and Nicobar Islands and Puducherry, by the Administrator (known as Lieutenant Governor) of respective Union territory.

[F. No. U-11023/1/2014- UTL]

New Delhi, the 6th November, 1989.

NOTIFICATION

S.O. 917(E).— In pursuance of clause (1) of Article 239 of the Constitution, the President hereby directs that the Administrator of the Union territory of Pondicherry shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the Central Government under the Slum Areas (Improvement and Clearance) Act, 1956 (96 of 1956), as amended by the Slum Areas (Improvement and Clearance) (Pondicherry Amendment) Act, 1986, within the said territory.

[No. U-11030/1/86- UTL]

(ASHOK NATH)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA.

New Delhi, the 9th September, 1977.

NOTIFICATION

S.O. 2943.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrator of **every union territory**, except that of Mizoram and Arunachal Pradesh (whether known as the Administrator, the Lieutenant Governor or the Chief Commissioner) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under the provisions of section 5 of the **Indian Telegraph Act**, **1885** (13 of 1885).

[No. U-11030/8/76-UTL]

(H.C. BAKSHI)
UNDER SECRETARY TO THE GOVT. OF INDIA.

New Delhi, the 29th May, 1987.

NOTIFICATION

S.O. 538(E).— In pursuance of clause (1) of Article 239 of the Constitution, the President hereby directs that, subject to his control, any power or duty which, by the * Terrorist and Disruptive Activities (Prevention) Act, 1987 (Ordinance 2 of 1987) or by any rule made there under, is conferred or imposed on the State Government shall be exercised and discharged by the Administrator of a Union territory (whether called a Lieutenant-Governor or a Chief Commissioner or an Administrator) in relation to the Union territory concerned.

[F. No. 6/5/87- Legal Cell]

C.T. BENJAMIN, Jt. Secy.

Note:* Repealed by the Repealing and Amending Act, 2001.

New Delhi, the 28th March, 2011.

NOTIFICATION

S.O. 642(E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators of the Union territories of Andaman and Nicobar Islands, Dadra and Nagar Haveli, Daman and Diu, Lakshadweep and Puducherry (whether known as Lieutenant Governor or Administrator) shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under the Unorganised Sector Workers' Social Security Act, 2008 (33 of 2008) and the rules made thereunder within their respective Union territories.

[F. No. U-11030/7/2009- UTL]

M. GOPAL REDDY, Jt. Secy.

New Delhi, the 3rd July, 1976.

NOTIFICATION

- S.O. 2566.— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Lieutenant Governor of the Union territory of Pondicherry shall, subject to the control of the President and until further orders, exercise the powers and discharge the functions of the State Government under the following provisions of the * Urban Land (Ceiling and Regulation) Act, 1976 (33 of 1976), namely:-
 - (a) clause (d), sub-clause (B) of clause (n) and the second proviso to clause (B) of the Explanation to clause (o), of section 2;
 - (b) sub-section (2) of section 7;
 - (c) sub-section (5) of section 10;
 - (d) sub-section (1) and (3) of section 11;
 - (e) sub-section (1) and sub-section (3) of section 12;
 - (f) sub-section (1) of section 14;
 - (g) clause (vi) of sub-section (1) of section 19;
 - (h) section 20;
 - (i) sub-section (1) of section 21;
 - (j) sub-section (1) of section 23;
 - (k) sub-section (1) of section 24;
 - (I) section 34;
 - (m) section 35;
 - (n) section 37;

[No. U-11030/4/76-UTL]

(R.L. PRADEEP)
DIRECTOR.

* Note: Repealed by the Urban Land (Ceiling and Regulation) Repeal Act, 1999 (No. 15 of 1999).

GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

New Delhi, the 1st March, 1988.

NOTIFICATION

S.O. 236 (E).— In exercise of powers conferred under clause (1) of article 239 of the Constitution, the President hereby directs that subject to his control and until further orders, the Administrator of **every Union territory** (whether known as Lieutenant Governor, Chief Commissioner or the Administrator) shall exercise the powers and discharge functions of the State Government under the **Indian Veterinary Council Act**, **1984** (52 of 1984) in his respective territory.

[No. U-11030/5/87-UTL]

ASHOK NATH, Jt. Secy.

New Delhi, the 5th June, 1997.

NOTIFICATION

S.O. 425(E).— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the powers and functions of the State Government under the **Wakf Act, 1995** (43 of 1995), shall, subject to the control of the President and until further orders, be exercised by the Administrator (Lieutenant-Governor) of the Union territories of the Andaman and Nicobar Islands, Dadra and Nagar Haveli, Daman and Diu and Lakshadweep within their respective Union territories.

[F. No. U-11030/2/96- UTL]

P.K. JALALI, Jt. Secy.

GOVERNMENT OF INDIA MINISTRY OF EDUCATION

New Delhi, the 18th December, 1959.

NOTIFICATION

G.S.R. 23:— In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that, subject to his control, the Chief Commissioner or the Lieutenant Governor or the Administrator of a Union territory, as the case may be, shall, in relation to the **Union territory concerned**, excise the powers and discharge the functions of the State Government under the **Women and Childrens' Institutions (Licensing) Act, 1956** (105 of 1956).

[No. F.2-46/57-SW 6]
